

GOVERNMENT OF KARNATAKA**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/188/2019/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560001
Date: 04th November, 2022.

RECOMMENDATION

Sub: Departmental Inquiry against Shri
K.M.Nanjundaswamy, Senior Geologist, Mines
and Geology Department, Kolar-reg.

Ref: 1) Government Order No.ಸಿಐ 235 ಎಂಜಿಎಸ್ 2018,
Bengaluru, dated: 28/06/2019.

2) Nomination Order No.UPLOK-2/DE/188/
2019, Bengaluru, dated: 08/07/2019 of
Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 31/10/2022 of
Additional Registrar of Enquiries-8, Karnataka
Lokayukta, Bengaluru.

The Government by its order dated: 28/06/2019 initiated
the disciplinary proceedings against Shri K.M.Nanjundaswamy,
Senior Geologist, Mines and Geology Department, Kolar
(hereinafter referred to as Delinquent Government Officials, for

short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/188/2019, Bengaluru, dated: 08/07/2019 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO.
3. The DGO, Shri K.M.Nanjundaswamy, Senior Geologist, Mines and Geology Department, Kolar was tried for the following charges:

ಅನುಬಂಧ-1

ದೋಷಾರೋಪನೆ

ಅ.ಸ.ನಾ. ಆದ ನೀವು ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನಿ ಇಲಾಖೆಯಲ್ಲಿ ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿಯಾಗಿ ಹಾಗೂ ಟಾಸ್ಕ್ ಫೋರ್ಸ್ ಸಮಿತಿಯ ಸದಸ್ಯರಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ

- i. ಮೆ: ಜೆ.ಎಸ್.ಆರ್. ಕನ್ಸ್ಟ್ರಕ್ಷನ್ ಪ್ರೈ.ಲಿ. ಕಂಪನಿಗೆ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ತೊಂಡಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.26ರಲ್ಲಿ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸಲು ನೀಡಿದ ಅನುಮತಿ ಅವಧಿ ಮುಕ್ತಾಯಗೊಂಡು ಸುಮಾರು ಆರು ತಿಂಗಳು ಆಗಿದ್ದರೂ, ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸುತ್ತಿದ್ದ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮ ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ.
- ii. ಸದರಿ ಗುತ್ತಿಗೆದಾರರು ಗುತ್ತಿಗೆ ಪ್ರದೇಶದ ಹೊರಗೆ ಸುಮಾರು 1.20 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ಅನಧಿಕೃತ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸಿ ಸಾಗಾಣಿಕೆ ಮಾಡಿದ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮ ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ.

iii. ಗಣಿ ಗುತ್ತಿಗೆ ಸ್ಥಳಕ್ಕೆ ಆಗಾಗ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲಿಸದೇ ಅನಧಿಕೃತ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸಿ ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಅವಕಾಶ ಮಾಡಿಕೊಟ್ಟಿರುತ್ತೀರಿ.

ತನ್ಮೂಲಕ, ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ-1966ರ-(3)(i)ರಿಯನ್ವಯವಾಗಿ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

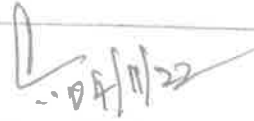
4. The Inquiry Officer (Additional Registrar of Enquiries-8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'Not Proved' the charge leveled against DGO, Shri K.M.Nanjundaswamy, Senior Geologist, Mines and Geology Department, Kolar.
5. On perusal of the Inquiry Report, in order to prove the guilt of DGO, the Disciplinary Authority has examined one witness i.e., PW-1 and Ex. P-1 to P-6 documents were got marked. In fact, DGO was also examined himself as DW-1 and Ex. D-1 to D-8 documents were got marked.
6. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer.

1

Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate DGO, Shri K.M.Nanjundaswamy, Senior Geologist, Mines and Geology Department, Kolar of the charges leveled against him.

7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.



(JUSTICE K.N.PHANEENDRA)
UPALOKAYUKTA-2,
STATE OF KARNATAKA.

KARNATAKA LOKAYUKTA

No: Uplok-2/DE/188/2019/ARE-8

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Dated: 31/10/2022

ENQUIRY REPORT

Present : Rajashekar.V.Patil
Addl. Registrar of Enquiries-8,
Karnataka Lokayukta,
Bengaluru.

Sub:-The departmental enquiry against Sri. K.M. Nanjundaswamy, Senior Geologist, Mines and Geology Department, Kolar Taluk & District - reg.

Ref:- 1) Report U/Sec 12(3) of the Karnataka Lokayuktha Act 1984, in Complt/Uplok/BD /2926/ 2017/DRE-4, dtd.25/09/2018.
2) Government Order No.CI/235/MGS/2018, Bangalore, dtd.28/06/2019
3) Nomination Order No.UPLOK-2/DE-188/2019, Bangalore, dtd.08-07-2019.

Present Departmental Enquiry is initiated on the basis of the complaint lodged by Sri. Kargil Venkatesh S/o Late Ramaiah, R/o Giriyappa complex, Sunku Aswathanarayana Extension, M.P.Road, Mulabagilu Taluk, Kolar District, (herein after referred as 'Complainant') against Sri. K.M. Nanjundaswamy, Senior Geologist, Mines



and Geology Department, Kolar Taluk & District (herein after referred to as the Delinquent Government Official in short 'DGO').

2. An investigation was undertaken by invoking Section 7 (2) of the Karnataka Lokayuktha Act, DGO submitted his comments. Based on the allegations of the complaint and preliminary notes, Hon'ble Upa-Lokayuktha had sent the report U/Sec. 12(3) of Karnataka Lokayuktha Act on 25/09/2018 as per Ref. No.1-Complt/Uplok/BD/2926/2017/DRE-4, dtd.25/09/2018.

3. The Competent Authority/State Government after verifying the materials accorded permission and entrusted the enquiry by issuing notification as per Ref.No.2 Government Order No. CI/235/MGS/2018, Bengaluru, dtd.28/06/2019.

4. Hon'ble Lokayuktha nominated ARE-8 as per Ref. No.3-Order No. UPLOK-2/DE-188/2019, Bangalore, dated: 08/07/2019.

5. Brief allegations made in the complaint are that:

Complainant one Sri. Kargil Venkatesh, S/o Ramaiah, r/o Mulabagilu Taluk, Kolar District, has lodged a complaint alleging that Government has granted lease to M/S. JSR construction Private Limited, to conduct stone mining operations in Sy.No.26 of Thondahalli village of



Mulabagilu Taluk, Kolar District. Said lease period came to an end on 2016 and in spite of that, the stone mining activities are continued by the lease holder-company and no action has been taken by the Mines Department in spite of several complaints lodged.

6. On the basis of the nomination, Article of Charge was prepared under 11(3) of KCSR & CCA Rules and concerned DGO.

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

2. ಅ.ಸ.ನಾ. ಆದ ನೀವು ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನಿ ಇಲಾಖೆಯಲ್ಲಿ ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿಯಾಗಿ ಹಾಗೂ ಟಾಸ್ಕ್ ಫೋರ್ಸ್ ಸಮಿತಿಯ ಸದಸ್ಯರಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ

(ಅ) ಮೆ: ಜೆ.ಎಸ್.ಆರ್. ಕನ್ಸ್ಟ್ರಕ್ಷನ್ ಪ್ರೈ.ಲಿ. ಕಂಪನಿಗೆ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ತೊಂಡಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.26ರಲ್ಲಿ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸಲು ನೀಡಿದ ಅನುಮತಿ ಅವಧಿ ಮುಕ್ತಾಯಗೊಂಡು ಸುಮಾರು ಆರು ತಿಂಗಳು ಆಗಿದ್ದರೂ, ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸುತ್ತಿದ್ದ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮ ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ.

(ಆ) ಸದರಿ ಗುತ್ತಿಗೆದಾರರು ಗುತ್ತಿಗೆ ಪ್ರದೇಶದ ಹೊರಗೆ ಸುಮಾರು 1.20 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ಅನಧಿಕೃತ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸಿ ಸಾಗಾಣಿಕೆ ಮಾಡಿದ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮ ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ.

(ಇ) ಗಣಿ ಗುತ್ತಿಗೆ ಸ್ಥಳಕ್ಕೆ ಆಗಾಗ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲಿಸದೇ ಅನಧಿಕೃತ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸಿ ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಅವಕಾಶ ಮಾಡಿಕೊಟ್ಟಿರುತ್ತೀರಿ



ತನ್ನೂಲಕ, ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಕ್ವಿರಿಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

3. ಕೋಲಾರ ಜಿಲ್ಲೆ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕ್ ಎಂ.ಪಿ.ರಸ್ತೆಯ ಸುಂಕು ಅಶ್ವಥನಾರಾಯಣ ಬಡಾವಣೆಯ ಗಿರಿಯಪ್ಪ ಕಾಂಪ್ಲೆಕ್ಸ್ #04ರ ನಿವಾಸಿಯಾದ ಶ್ರೀ.ಕಾರ್ಗಿಲ್ ವೆಂಕಟೇಶ್ ಬಿನ್ ಲೇಟ್.ರಾಮಯ್ಯ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಕೋಲಾರ ಜಿಲ್ಲೆ ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆಯ ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿಯಾದ ಶ್ರೀ.ಕೆ.ಎಂ.ನಂಜುಂಡಸ್ವಾಮಿ (ಇನ್ನು ಮುಂದೆ 'ಎದುರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರ ವಿರುದ್ಧ ಕರ್ತವ್ಯ ಲೋಪದ ಬಗ್ಗೆ ನೀಡಿದ ದೂರನ್ನು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆಯ ಕಲಂ 9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

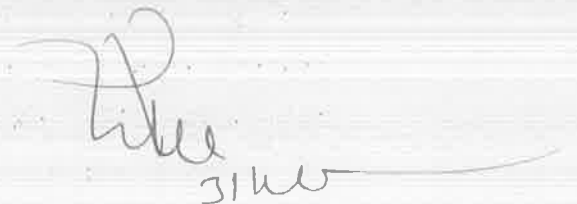
4. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:- ಕೋಲಾರ ಜಿಲ್ಲೆ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕ್ ತೊಂಡಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.26ರಲ್ಲಿ ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಕಾಮಗಾರಿಗಾಗಿ 2013ನೇ ಸಾಲಿನಲ್ಲಿ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸಲು ಮೆ||ಜೆ||ಎಸ್||ಆರ್|| ಕನ್ಸ್ಟ್ರಕ್ಷನ್ ಪ್ರೈ. ಲಿ., ಕಂಪನಿಗೆ ಅನುಮತಿ ನೀಡಿದ್ದು, ಸದರಿ ಪರವಾನಗಿ ಅವಧಿ 2016ಕ್ಕೆ ಮುಕ್ತಾಯಗೊಂಡಿದೆ. ಆದರೂ ಸಹ ಸದರಿ ಗಣಿಗಾರಿಕೆ ಇಂದಿಗೂ ಸಹ ಮುಂದುವರೆದುಕೊಂಡು ಬಂದಿದೆ. ಈ ಬಗ್ಗೆ ಎದುರುದಾರರಿಗೆ ದೂರು ನೀಡಿದರೂ ಸಹ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದಾರೆ.



5. ದೂರಿಗೆ ಎದುರುದಾರರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, ಸದರಿಯವರು ತಮ್ಮ

ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ -

ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕ್ ತೊಂಡಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.26ರಲ್ಲಿ 6 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ-4ರ ಕಾಮಗಾರಿ (ಮುಳಬಾಗಿಲಿನಿಂದ ಆಂದ್ರ ಪ್ರದೇಶ ಗಡಿಯವರೆಗೆ) ಕೈಗೊಳ್ಳಲು ಗಣಿ ಗುತ್ತಿಗೆ ಸಂಖ್ಯೆ:1001ರಲ್ಲಿ ದಿ:17/05/13 ರಿಂದ 3 ವರ್ಷದ ಅವಧಿಗೆ ಮೆ||ಜೆ.ಎಸ್.ಆರ್ ಕನ್ಸ್ಟ್ರಕ್ಷನ್ ಪ್ರೈ. ಲಿ., ರವರಿಗೆ ನೀಡಲಾಗಿದೆ. ಸದರಿ ಗಣಿ ಗುತ್ತಿಗೆಯು ದಿ:16/05/16ರಂದು ಮುಕ್ತಾಯಗೊಂಡಿದೆ. ಗಣಿ ಗುತ್ತಿಗೆಯ ಅವಧಿಯಲ್ಲಿ ತೆಗೆದಿರುವ ಕಟ್ಟಡದ ಕಲ್ಲುಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ '2,68,85,041/- ರಾಜಧನವನ್ನು ಪಾವತಿಸಿ ಖನಿಜ ಸಾಗಾಣಿಕೆ ಮಾಡಿದ್ದಾರೆ. ಇದು ನಿಯಮಾನುಸಾರವಿದ್ದು, ಇದರಲ್ಲಿ ಯಾವುದೇ ಕಾನೂನಿನ ಉಲ್ಲಂಘನೆ ಆಗಿಲ್ಲ. ಗುತ್ತಿಗೆದಾರರು, ಗಣಿ ಗುತ್ತಿಗೆ ಮುಗಿಯುವ 3 ತಿಂಗಳ ಮೊದಲೇ ನವೀಕರಣ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಅವರ ಅರ್ಜಿಯನ್ನು ಪರಿಶೀಲಿಸಿ ಕಂದಾಯ ಇಲಾಖೆ ಮತ್ತು ಅರಣ್ಯ ಇಲಾಖೆಗೆ ಪತ್ರ ವ್ಯವಹಾರ ಮಾಡಿ ಅವರಿಂದ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ ಸ್ವೀಕೃತವಾದ ನಂತರ ಗಣಿ ಗುತ್ತಿಗೆಯನ್ನು ಮುಂದುವರೆಸುವ ನಿರ್ಣಯವನ್ನು ಜಿಲ್ಲಾ ಟಾಸ್ಕ್ ಫೋರ್ಸ್ ಸಮಿತಿಯು ತೆಗೆದುಕೊಳ್ಳಬೇಕಾಗಿದೆ. ಅದರಂತೆ, ಕಡತವನ್ನು ಸದರಿ ಸಮಿತಿಯ ಮುಂದೆ ಮಂಡಿಸಲಾಗಿದೆ. ಸಮಿತಿಯು ತೆಗೆದುಕೊಳ್ಳುವ ನಿರ್ಣಯದ ಅನ್ವಯ ಮುಂದಿನ ಕ್ರಮ ಪಹಿಸಲಾಗುವುದು. ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆದಾರರಾದ ಮೆ||ಜೆ.ಎಸ್.ಆರ್ ಕನ್ಸ್ಟ್ರಕ್ಷನ್ ಪ್ರೈ. ಲಿ., ಕಂಪನಿಯು ಈ ಹಿಂದೆ ಮಂಜೂರಾತಿಯಾದ ಗುತ್ತಿಗೆ ಪ್ರದೇಶದ ಹೊರಗೆ ಸುಮಾರು 1.20 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸಿರುವುದನ್ನು ಪತ್ತೆ ಹಚ್ಚಿ ತಮ್ಮ ಕಛೇರಿಯ ತಾಂತ್ರಿಕ ಅಧಿಕಾರಿಗಳು ದಿ:25/11/16ರಂದು ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ. ತದನಂತರ, ಅನಧಿಕೃತವಾದ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆಯನ್ನು ಸ್ಥಗಿತಗೊಳಿಸಲಾಯಿತು. ಅನಧಿಕೃತವಾಗಿ ತೆಗೆಯಲಾದ ಜಿಲ್ಲೆ ಬೋಲ್ಡರ್ಸ್‌ಗಳ ಬಗ್ಗೆ ಎಂಎಂ(ಆರ್ & ಡಿ) ಕಾಯಿದೆಯ ಕಲಂ 23(ಎ) ಅಡಿ ಹಾಗೂ ಕರ್ನಾಟಕ ಉಪ ಖನಿಜ ನಿಯಮಗಳ ನಿಯಮ 6(3) ರಡಿ '10,000/- ಮತ್ತು ಅದೇ ನಿಯಮಗಳ ನಿಯಮ 3(1), 42, 43(5) ಮತ್ತು 44(3)ರ ಉಲ್ಲಂಘನೆಗಾಗಿ '22,00,500/-ಗಳ ದಂಡವನ್ನು ವಿಧಿಸಿ ದಿ:20/12/16ರಂದು ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಿದ್ದು, ಗುತ್ತಿಗೆದಾರರು ನೋಟೀಸಿನಲ್ಲಿ ನಮೂದಿಸಿರುವ ಮೊಬ್ಬಳಿಗನ್ನು ಡಿಡಿ ಮುಖಾಂತರ ಸಂದಾಯ ಮಾಡಿದ್ದಾರೆ. ಇದೇ ವಿಷಯದ ಬಗ್ಗೆ ಭೃಗ್ವಾಚಾರ ನಿಗ್ರಹ ದಳ, ಕೋಲಾರ ದಲ್ಲಿ ದೂರು ದಾಖಲಾಗಿದ್ದು, ದಿ:16/10/17ರ ಪತ್ರದಲ್ಲಿ ಈ ಬಗ್ಗೆ ವಿವರಣೆಯನ್ನು ನೀಡಲಾಗಿದೆ. ಆಗಿಂದಾಗ್ಗೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿದ್ದು, ದೂರುದಾರರು ದೂರಿರುವ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ಮೆ||ಜೆ.ಎಸ್.ಆರ್ ಕನ್ಸ್ಟ್ರಕ್ಷನ್ ಪ್ರೈ. ಲಿ., ಕಂಪನಿ ರವರಿಂದ ಅಥವಾ ಇತರರಿಂದ ನಡೆಯುತ್ತಿಲ್ಲ. ದೂರುದಾರರು ದೂರಿನಲ್ಲಿ ಹೇಳಿರುವ ಅಂಶಗಳು ಸತ್ಯಕ್ಕೆ



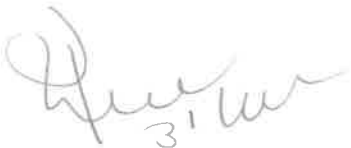
ದೂರವಾಗಿದ್ದು, ಅಕ್ರಮ ಗಣಿಗಾರಿಕೆಯ ಬಗ್ಗೆ ಕ್ರಮ ವಹಿಸಿರುವುದನ್ನು ಮತ್ತು ದಂಡ ವಿದಿಸಿರುವ ಅಂಶವನ್ನು ತಿಳಿಸಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದಾರೆ.

ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆಗೆ ದೂರುದಾರರಿಂದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, ಸದರಿಯವರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ -

ಗುತ್ತಿಗೆದಾರರು ಗಣಿ ಗುತ್ತಿಗೆಯನ್ನು ಮುಂದುವರೆಸಲು 3 ತಿಂಗಳ ಮೊದಲೇ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆಂದೂ ಹಾಗೂ ಕಂದಾಯ ಮತ್ತು ಅರಣ್ಯ ಇಲಾಖೆಯಿಂದ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ ಸ್ವೀಕೃತವಾಗಿದೆಯೆಂದು ತಿಳಿಸಿದ್ದು, ಆ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸಿಲ್ಲ. ದಿ:16/05/16ರಂದು ಗಣಿ ಗುತ್ತಿಗೆಯ ಅವಧಿ ಮುಕ್ತಾಯಗೊಂಡಿದ್ದರೂ ಗುತ್ತಿಗೆ ಪ್ರದೇಶದಲ್ಲಿ ಕಾಮಗಾರಿ ನಡೆಯುತ್ತಿರುವುದನ್ನು ಎದುರುದಾರರು ಒಪ್ಪಿಕೊಂಡಿದ್ದು, ದಿ:25/11/16ರಂದು ತಾಂತ್ರಿಕ ಅಧಿಕಾರಿಗಳು ಪರಿಶೀಲನೆ ನಡೆಸಿ ಅಕ್ರಮ ಗಣಿಗಾರಿಕೆಯನ್ನು ಪತ್ತೆ ಹಚ್ಚಿದ್ದಾರೆಂದು ಹೇಳಿದ್ದಾರೆ. ಮೆ||ಜೆ.ಎಸ್.ಆರ್ ಕನ್ಸ್ಟ್ರಕ್ಷನ್ ಪ್ರೈ. ಲಿ., ಕಂಪನಿಯವರು ಸಂದಾಯ ಮಾಡಿದ್ದಾರೆಂದು ಹೇಳಲಾದ ದಂಡದ ಪಾವತಿ ಹಣವನ್ನು ಯಾವ ಲೆಕ್ಕದ ಪ್ರಕಾರ ನಿಗದಿಪಡಿಸಿದೆ? ಹಾಗೂ ಹಣ ಸಂದಾಯ ಮಾಡಿದ ಡಿಡಿ ಸಂಖ್ಯೆ, ಇತ್ಯಾದಿ ವಿವರಗಳನ್ನು ತಿಳಿಸಿಲ್ಲ. ಅಕ್ರಮ ಗಣಿಗಾರಿಕೆಯ ಗುತ್ತಿಗೆ ದಾಖಲೆಗಳ ಬಗ್ಗೆ ಸಂಪೂರ್ಣ ಮಾಹಿತಿಯನ್ನು ಕೋರಿ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಎದುರುದಾರರು ಸಂಪೂರ್ಣ ಮಾಹಿತಿಯನ್ನು ನೀಡಿದ್ದಾರೆ. ಆದಕಾರಣ, ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, ಕಾನೂನು ಪ್ರಕಾರ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕೋರಿದ್ದಾರೆ.

6. ದೂರಿನ ತನಿಖೆಗೆ ಪೂರಕವಾಗುವಂತೆ ಪ್ರಮುಖ ದಾಖಲೆಗಳನ್ನು ಎದುರುದಾರರು ಸಲ್ಲಿಸದೇ ಇರುವುದರಿಂದ, ಹೆಚ್ಚಿನ ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಎದುರುದಾರರಿಗೆ ಹಾಗೂ ಉಪ ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ ರವರಿಂದ ಕೇಳಲಾಗಿ, ಎದುರುದಾರರು ತಮ್ಮ ಪತ್ರದೊಂದಿಗೆ 1)ಗಣಿ ಗುತ್ತಿಗೆ ನವೀಕರಣಕ್ಕಾಗಿ ದಿನಾಂಕ:05/04/16ರಂದು ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿ; 2) ಅರಣ್ಯ ಮತ್ತು ಕಂದಾಯ ಇಲಾಖೆ ನೀಡಿರುವ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ; 3) ದಂಡದ ಮೊತ್ತ ನಿರ್ಧರಿಸಲಾದ ಮಾನದಂಡ, ಇತರೆ ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ.

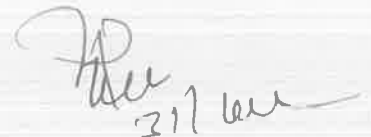
7. ಎದುರುದಾರರು ಹಾಜರುಪಡಿಸಿದ ದಾಖಲೆಗಳಿಗೆ ದೂರುದಾರರಿಂದ ಉತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, ದೂರುದಾರರು ತಮ್ಮ ಉತ್ತರದಲ್ಲಿ-



ಗುತ್ತಿಗೆ ಅವಧಿ ಮುಗಿದ ನಂತರವೂ ಗಣಿಗಾರಿಕೆಯನ್ನು ಮುಂದುವರಿಸಿಕೊಂಡು ಅಕ್ರಮ ಖನಿಜ ಸಾಗಣೆ ಬಗ್ಗೆ ವಿಧಿಸಿದ ದಂಡದ ಹಣ '22,00,500/-ಗಳನ್ನು ಪಾವತಿಸಿದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಯನ್ನು ಎದುರುದಾರರು ಸಲ್ಲಿಸಿಲ್ಲ. ಕಂದಾಯ ಇಲಾಖೆ, ಅರಣ್ಯ ಇಲಾಖೆ ಮತ್ತು ಮುಖ್ಯಾಧಿಕಾರಿಗಳು ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆಯನ್ನು ಮುಂದುವರಿಸಲು ಅನುಮತಿ \ ಆದೇಶ ನೀಡಿಲ್ಲ. ಗಣಿ ಪ್ರದೇಶದಲ್ಲಿ ಅಕ್ರಮ ನಡೆದಿದೆಯೆಂದು ಸಾಭೀತಾದಾಗ ಅಲ್ಲಿರುವ ಯಂತ್ರಗಳನ್ನು ಮುಟ್ಟುಗೋಲು ಹಾಕದೇ ಇರುವ ಬಗ್ಗೆ ಯಾವುದೇ ಕಾರಣವನ್ನು ಅಧಿಕಾರಿಗಳು ನೀಡಿಲ್ಲ. ಆದ್ದರಿಂದ, ದೂರು ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿ, ಕಟ್ಟುನಿಟ್ಟಿನ ಕ್ರಮ ಜರುಗಿಸಲು ಕೋರಿದ್ದಾರೆ.

8. ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ -

- 1) ಮೆ||ಜಿ.ಎಸ್.ಆರ್ ಕನ್ಸ್ಟ್ರಕ್ಷನ್ ಪ್ರೈ. ಲಿ., ಕಂಪನಿಗೆ ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆಯು ದಿ:17/05/13 ರಿಂದ 3 ವರ್ಷ ಅವಧಿಗೆ ಗಣಿ ಗುತ್ತಿಗೆ [ಸಂಖ್ಯೆ:1001] ಯನ್ನು ನೀಡಿದ್ದು, ಸದರಿ ಗಣಿ ಗುತ್ತಿಗೆಯು ದಿ:16/05/16ಕ್ಕೆ ಮುಕ್ತಾಯಗೊಂಡಿದೆ. ಗಣಿ ಗುತ್ತಿಗೆ ಅವಧಿಯನ್ನು ವಿಸ್ತರಿಸಲು ದಿ:05/04/16ರಂದು ಸದರಿ ಸಂಸ್ಥೆಯು ಎದುರುದಾರರಿಗೆ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿದೆ;
- 2) ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆಗಳ ಮಂಜೂರಾತಿಗಾಗಿ ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿಗಳ ವಿಲೇವಾರಿಗೆ ಮತ್ತು ಅಕ್ರಮ ಗಣಿಗಾರಿಕೆಯನ್ನು ತಡೆಯುವ ನಿಟ್ಟಿನಲ್ಲಿ ಕರ್ನಾಟಕ ಸರ್ಕಾರವು ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ:ಸಿಐ.194.ಎಂಎಂಎಂ.2005 ದಿನಾಂಕ:16/11/2005ರಲ್ಲಿ ರಾಜ್ಯ ಮತ್ತು ಜಿಲ್ಲಾ ಮಟ್ಟದ ಟಾಸ್ಕ್ ಫೋರ್ಸ್ ಸಮಿತಿಯನ್ನು ರಚಿಸಿದ್ದು, ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಮಟ್ಟದ ಟಾಸ್ಕ್ ಫೋರ್ಸ್‌ನ ಅಧ್ಯಕ್ಷರಾಗಿದ್ದಾರೆ. ಜಿಲ್ಲಾ ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಜಿಲ್ಲಾ ಪರಿಸರಾಧಿಕಾರಿ, ಪ್ರಾದೇಶಿಕ ಸಾರಿಗೆ ಅಧಿಕಾರಿ ಮತ್ತು ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ ರವರು ಟಾಸ್ಕ್ ಫೋರ್ಸ್ ಸಮಿತಿಯ ಸದಸ್ಯರಾಗಿದ್ದಾರೆ. ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆಯ ಉಪ ನಿರ್ದೇಶಕರು \ ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿಗಳು ಟಾಸ್ಕ್ ಫೋರ್ಸ್ ಸಮಿತಿಯ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳಾಗಿದ್ದಾರೆ;
- 3) ಸದರಿ ಗುತ್ತಿಗೆದಾರರು ಗುತ್ತಿಗೆ ಪ್ರದೇಶದ ಹೊರಗೆ ಸುಮಾರು 1.20 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ಅನಧಿಕೃತ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸಿ, ಸಾಗಾಣಿಕೆ ಮಾಡಿದ ಬಗ್ಗೆ ಕೆಎಂಎಂಸಿಆರ್ 1994ರ ಅನ್ವಯ ದಂಡ ವಿಧಿಸಿ ಒತ್ತುವರಿ ಗಣಿಗಾರಿಕೆಯನ್ನು ಸ್ಥಗಿತಗೊಳಿಸಲಾಗಿದೆಯೆಂದು ಎದುರುದಾರರು ಹೇಳಿದ್ದು, ಗುತ್ತಿಗೆ ಪ್ರದೇಶದ ಹೊರಗೆ


21/11/19

ಅನಧಿಕೃತ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸುವ ಮೊದಲು ಎದುರುದಾರರು ಜಿಲ್ಲಾ ಮಟ್ಟದ ಟಾಸ್ಕ್ ಫೋರ್ಸ್ ಸಮಿತಿಯ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳಾಗಿ ಅನಧಿಕೃತ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆಯನ್ನು ತಡೆಯುವ ನಿಟ್ಟಿನಲ್ಲಿ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದ ಕಾರಣ, ಗುತ್ತಿಗೆ ಪ್ರದೇಶದ ಹೊರಗೆ ಅನಧಿಕೃತ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆಯನ್ನು ನಡೆಸಲು ಅವಕಾಶ ನೀಡಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಎದುರುದಾರರು ಗಣಿ ಗುತ್ತಿಗೆ ಸ್ಥಳಕ್ಕೆ ಆಗಾಗ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲಿಸಿದ್ದಲ್ಲಿ, ಅನಧಿಕೃತ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆಯನ್ನು ತಡೆಯಬಹುದಾಗಿತ್ತು, ಸುಮಾರು 1.20 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ಸದರಿ ಸಂಸ್ಥೆಯು ಅನಧಿಕೃತ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸಿ, ಸಾಗಾಣಿಕೆ ಮಾಡುವವರೆಗೆ ಎದುರುದಾರರು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ, ದಿ:25/11/16ರಂದು ಅಂದರೆ, ಗಣಿ ಗುತ್ತಿಗೆ ಅವಧಿ ಮುಕ್ತಾಯಗೊಂಡ ಸುಮಾರು ಆರು ತಿಂಗಳ ನಂತರ 1.20 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ಅನಧಿಕೃತ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆಯನ್ನು ಪತ್ತೆ ಹಚ್ಚಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡು ಬಂದಿದೆ. ಕಾರಣ, ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಅವಧಿ ಮುಕ್ತಾಯಗೊಂಡಿದ್ದರೂ ಮೆ||ಜೆ.ಎಸ್.ಆರ್ ಕನ್ಸ್ಟ್ರಕ್ಷನ್ ಪ್ರೈ. ಲಿ., ಕಂಪನಿಯು ಅಕ್ರಮವಾಗಿ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ನಡೆಸುತ್ತಿದೆಯೆಂಬ ಆಪಾದನೆಯು ಮೇಲ್ನೋಟಕ್ಕೆ ಸಾಬೀತಾಗಿದೆ.

9. ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು, ಆಕ್ಷೇಪಣೆ ಮತ್ತು ಉತ್ತರವನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ಎದುರುದಾರರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ ಸಮಂಜಸ/ ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

10. ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, ಎದುರುದಾರರು ಸರ್ಕಾರಿ/ ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡ ದುರ್ವರ್ತನೆ/ ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

11. ಅದಲ್ಲದೆ, ಎದುರುದಾರರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ, 1966ರ ನಿಯಮ 3(1)ರ ಅಡಿಯಲ್ಲಿ ದುರ್ನಡತೆ/ ದುರ್ವರ್ತನೆ ಕಂಡು ಬರುವುದರಿಂದ, ಸದರಿಯವರ ವಿರುದ್ಧ ಇಲಾಖಾ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಕಲಂ 12(3)ರ ಅಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಈಗ,



ಈ ವರದಿ ಮೂಲಕ, ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗುತ್ತಿದೆ, ಹಾಗೂ ಎದುರಿದಾರರ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು, ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ವಿಚಾರಣೆ) ನಿಯಮಾವಳಿ 1957ರ ನಿಯಮ 14(ಎ) ರಡಿ ಈ ಸಂಸ್ಥೆಗೆ ವಹಿಸ ಬೇಕೆಂದೂ ಕೋರಿದ್ದು, ಅದರಂತೆ, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಹೂಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ - 2 ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ -2 ರವರು ಈ ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

7. Summons was issued along with copy of Article of Charge DGO appeared through RN Advocate and FOS was recorded. DGO has denied the charges, pleaded not guilty and claimed to be tried. Enquiry was posted to file his objections/WS.

8. DGO has filed his objections/written statement contending that the allegations made in the complaint are all false and lease holder M/S. JSR construction Pvt. Ltd., was never allowed to continue to conduct mining activities in Sy.No.26 of Thondahalli village of Mulabagilu taluk after the expiration of lease period.

9. It is contended that lease was granted to the said company on 17/05/2013 under Mines Contract No.1001, for a period of three years,0 which would come to an end on 16/05/2016. And on 05/04/2016 lease holder filed application in Form-R. Accordingly, it was considered under


3/10

Rule 21, as per Karnataka Minor Mineral Concession Rules and connected necessary extension fees and penalty for submitting delay renovation application for extension of lease period and it was received and accepted.

10. Then application filed for renovation of lease was forwarded to Forest Department to have clearance and NOC. In this regard, RFO has issued NOC to Mines Department to extend lease.

11. Same application was forwarded to Revenue Department and collected NOC on 22/04/2016.

12. In this regard, Mines Department officials visited said Sy.No.26 and all the rules have been followed. Further in this regard, the Mines and Geology Department have collected report from the Junior Engineer, on 25/11/2016. Further contended that, inspection report of Sy.No.26 disclose that the lease holders shall have to conduct stone quarry activities as per lease conditions, if any violations are made, they are liable to be pay penalty equal to 15% times of royalty and the lease holder M/S. JSR constructions Pvt. Ltd., has been imposed to penalty of Rs.22,00,500/-. It is further contended that, DGO office and their officials have visited the place of lease several times when DGO was working from 23/01/2015 to 08/07/2018 as Senior Geologist and the minor irregularities committed by lease


31/1/16

holders have been detected and action has been taken. Apart from Mines Department, a Special Task Force is established at State level by Revenue Department and the Forest Department, to find out illegal mining by visiting the suspected places.

13. With regard to M/s JSR constructions Pvt Ltd., company illegal lease mining was detected and the technical experts of office submitted report on 25/11/2016 and it was ordered to be stopped and as per the provisions of M M (R & D) Act, 1957, and Karnataka Sub-Mines Rules, 1994, action was initiated and an amount of Rs.22,00,500/- was recovered from the lease-holder by issuing notice on 20/12/2016 and same was collected and deposited to the Government and simultaneous complaint is lodged before Anti Corruption Squad, Kolar, on 16/10/2017 and action has been initiated. Under these circumstances, second simultaneous enquiry cannot be conducted. Further contended that, complainant earlier never lodged any complaint before Kolar Mines and Geology Office.

14. Further contend that Government as per its Notification No. CI/21/MMN (2)/2014 has ordered for initiating proceedings against 15-Mines and Geology Officers under MMRD Act, 1957 and related Karnataka Minor Mineral Rules, out of them, only Notification is issued against DGO not against other 14-persons. And contended

Handwritten signature
31/10/2017

that he has not committed any misconduct as a DGO and prays to drop the proceedings.

15. After receiving the objections/written statement, enquiry was proceeded with VOR was complied and enquiry was proceeded with.

16. In order to prove the allegations made in the Article of Charges, the Disciplinary Authority has examined complainant as PW.1 and got marked Ex.P.1 to Ex.P.6. After the closure of the evidence of Enquiry Authority, DGO got examined himself as DW.1 and got marked Ex.D.1 to Ex.D.8.

17. Heard the arguments of P.O. and the DGO. Written arguments were filed by DGO and case was posted for submitting final report.

18. Following point arise for my consideration;

Whether the Charge leveled against DGO Sri. K.M. Nanjundaswamy, Senior Geologist, Mines and Geology Department, Kolar Taluk & District, is proved by the Disciplinary Authority?

19. My answer to the above point is in the '**Negative**' for the following:

Praveen
31/11/19

REASONS

20. P.O. in order to substantiate the allegations made in the complaint has examined complainant as PW.1 and has stated that in the year 2016 DGO was working as Geologist in Mines and Geology Department of Kolar. Sy.No.26 situated in Thondahalli village of Mulabagilu Taluk was leased by the DGO office for conducting mines operation of stone quarries to M/s JSR Constructions Pvt Ltd., company, which was in force still 2015-16. But the lease holder company continued illegal mining activities even after expiration of lease period and he also made enquiry with the said M/S. JSR company and then observed that lease holders were transporting the M-sand to Andhra Pradesh and Tamil Nadu areas and informed it to the DGO about the said activities. When no action was taken he lodged complaint before Lokayuktha as per Ex.P.1 to Ex.P.3 and he has also produced copy of the lease granted to company marked at Ex.P.4 and his comments marked at Ex.P.5 and Ex.P.6.

21. Credibility of the witness has been cross examined by Advocate for DGO about knowledge of the period of lease and about action taken by the DGO against M/s JSR company and collecting Rs.22,00,500/- as a penalty for violation of lease conditions from the said Company. And it is elicited in the cross examination of PW.1 that, he is not



aware about the vehicles involved in the transportation of M-sand illegally to Andhra Pradesh and Tamil Nadu areas and also relating to DGO visiting the disputed place and inspecting the illegal mining. Further after collecting penalty, his license was renewed after attending all the formalities required under MMRD Act and related to Karnataka Mines Rules and it is brought in his cross examination that complainant is unaware about special task force established under the State of Karnataka to detect illegal mining by holders and the private persons and he has further admitted that he has not lodged any complaint to the local police in this regard.

22. Except the evidence of PW.1 no other evidence is available to find out DGO has encouraged lease holder company to conduct illegal mining by violating the conditions of the lease granted in his favour. Ex.P.1 to Ex.P.3 are nothing but the complaints lodged by complainant/PW.1 with the allegations under the letter head of Karnataka Pradesh Congress Committee and this complainant is General Secretary of the above said Committee and it is lodged on 10/10/2017 and he has produced proceedings of D.C. included with grant of lease to M/S. JSR Company marked at Ex.P.4. Ex.P.5 and 6 are the comments submitted by complainant himself to Lokayuktha during preliminary enquiry.

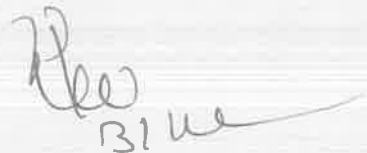


23. DGO has come up with a definite defence that, the lease granted to M/s JSR company was extended by way of renewing the lease, which has come to an end in the year 2016 after attending all formalities such as collecting NOC from Forest Department, Revenue Department and following the Rules and Regulations of MM (R & D) and related Karnataka Mines Regulation Rules.

24. In order to substantiate this, DGO has filed affidavit in the form of examination in chief reiterating the contentions raised by him, in his written statement. In order to prove that the lease was extended to JSR Company by following the rules provided under M M (R & D) and Karnataka Mines Rules. He has produced the application filed by lessee M/s JSR company filed on 05/04/2016, which is marked at Ex.D.1, which discloses that said Company has filed application by paying necessary fees and receipt of Ex.D.1 acknowledgment is marked at Ex.D.2.

25. Ex.D.3 is a document addressed by DGO to RFO, Kolar, to submit NOC to renew the license infavour of the applicant after investigation and inspecting Sy.No.26 measuring 06-Acres of Thondahalli village, Mulabagilu Taluk.

26. Ex.D.4 is the letter issued by RFO Kolar, issuing NOC to grant lease to applicant company, dtd.25/11/2016


31/11/2016

stating that no adverse consequences are seen as a result of destruction to environment and local people with details.


- 27.** Ex.D.5 is the letter addressed by DGO to Assistant Commissioner, Revenue Office, Kolar, dtd.22/04/2016 calling upon him to submit enquiry report for extending lease period to JSR Company and issued NOC on 22/04/2016.
- 28.** Ex.D.6 is a letter dtd.24/08/2016 addressed by A.C. Revenue Department, Kolar, with joint inspection report dtd.20/08/2016 conducted by him, by visiting Sy.No.26 of Thondahalli village, Mulabagilu Taluk.
- 29.** Ex.D.7 is the technical report submitted by Mines and Geology Department, Kolar, dtd.30/06/2016 which discloses that the lease period of M/s JSR construction Pvt. Ltd., Company had expired and an application was filed by the Lease holder to renew its license. In this regard, land was inspected by the Mines and Geology Department and irregularities were seen and accordingly the lease holder was directed to stop the mining activities and notice was issued under KMM Rules 2016, and for violation an amount of Rs.22,05,000/- was levied as a penalty.
- 30.** Ex.D.8 is the notice addressed to JSR construction company from the Mines and Geology Department office, under KMM Rules 2016, under Sec.23(A) and directed the



JSR construction company to compound the offence permissible under Sec. 23(A) of above said Act, by making payment of penalty amount of Rs.22,05,000/-.

31. Close assessment of evidence of PW.1 and the related documents marked on his behalf and the evidence of DW.1 and the related documents marked on his behalf Ex.D.1 to Ex.D.8, it is seen that JSR construction company, Bangalore, was the lease holder to conduct mines activities in Sy.No.26, measuring 6-Acres of Thondahalli Village, Mulabagilu Taluk, Kolar District. When the allegations were made and the complaint was lodged before Lokayuktha by PW.1, the Mines and Geology Department filed explanation saying that they have renewed the license granted to JSR construction company after following all the requirements under relevant statutes like Revenue Department, Forest Department, Panchayat Department etc.

32. It is seen that the Mines and Geology Department before renewing lease period has received the renewal application from M/S JSR construction company marked at Ex.D.1 and issued receipt (Ex.D.2), the Sr. Geologist, Mines and Geology Department called for the opinion of RFO, Gajaladinne Range, marked at Ex.D.3, in response to the same after collecting enquiry report from Forest Officials i.e., DCF of Kolar Range, submitted the report to Sr. Geologist, Mines and Geology Department, dtd.20/05/2016 marked at


31/09

Ex.D.4, which discloses that on verification of the records of Forest Department and the physical inspection observations, Sy.No.26 to be leased out for mining activities is 3.8 Kilo Meters away from Range Forest and any grant of lease to applicant will not affect the wild life and forest reserved property. It is also seen that opinion of A.C. Kolar, is also obtained for grant of lease to JSR construction company. A.C. Kolar has submitted report after conducting joint inspection of the Sy.No.26 and granted permission in favour of applicant that the grant of lease infavour of company will not encroach upon any revenue land marked at Ex.D.5 and Ex.D.6. It is also seen that, on the basis of technical report by invoking provisions of KMM Rules, Mines and Geology Department has collected an amount of Rs.22,05,000/- as penalty from applicant company before renewing license after following all requirements of law.

33. Basic allegation of the complainant that, said JSR construction company was granted lease earlier in 2013 which came to an end on 16/05/2016, but the mining activities are continued. Whereas DGO has come up with the defence that, the technical officers visited to leased land and submitted the technical report and lessee were imposed penalty of Rs.22,05,000/- permissible under KMM Rules and relevant rules of the Act. Further DGO has claimed that before three months of expiry of lease i..e, on 16/05/2016

Devi
13/1/2016

the earlier lease holder company had applied for renovation of the lease and same was considered after collecting inspection report (NOC) from Revenue Department and also from Forest Department. Further the renovation of lease placed before District Task Force Committee and on their opinion the lease will be granted to the applicant. During preliminary enquiry of Mines and Geology Department has submitted all records pertaining to legally renewing the lease granted in favour of the company to conduct sand extraction activities.

34. Comprehensive reading of all the records would make it clear that, lease for mining granted in favour of applicant in 2013 was to expire in the year 2016 and the same has been prayed by lease holder to renew the lease for another period and it has been considered after following all the procedures by Mines and Geology Department such as collecting NOC from Forest Department and Revenue Department etc. The basic allegation is that M/S JSR construction company has continued to conduct mining activities soon after the expiry of the lease period in 2016 without license being renewed legally is not established, because DGO has produced all the records marked from Ex.D.1 to Ex.D.8 to show that, they have followed all the statutory requirements as provided in KMM Rules and MMRD Act 1957, and have collected an amount of

Geo
31/11

Rs.22,05,000/- for allegedly conducting mining activities in another Sy.No. All these developments would clearly goes to show that DGO working as Sr. Geologist in Mines and Geology Department, has encouraged or allowed the applicant-M/S JSR construction company to illegally conducting mining activities soon after the expiry of lease period in 2016 in Sy.No.26 of Thondahalli Village, Mulabagilu Taluk, Kolar District.

35. In view of the elaborate discussion made above, this enquiry authority is constrained to hold that, the charge framed against DGO is not established. In the result above Point is answered in the '**NEGATIVE**' and I proceed to record the following;

FINDINGS

The Disciplinary Authority has not proved the charges leveled against the Delinquent Government Official Sri. K.M. Nanjundaswamy, Senior Geologist, Mines and Geology Department, Kolar Taluk & District. Now working at Office of Joint Director, Mysore District, Mysore.

Submitted to Hon'ble Upa-Lokayuktha, Karnataka Lokayukta, Bengaluru for further action in the matter.

(RAJASHEKAR.V.PATIL)
Additional Registrar Enquiries-8
Karnataka Lokayukta, Bengaluru.

W. S. M.

ANNEXURES**1. LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:**

PW1	Sri. Kargil Venkatesh S/o Ramaiah, 40 years, dtd.11/11/2021.
-----	--

LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

Ex.P.1 Ex.P.1(A)	Complaint submitted by complainant to Lokayuktha Office, Bengaluru, dtd.--- Signature of PW.1
Ex.P2 Ex.P.2(A)	Form No.1- complaint submitted before Hon'ble Lokayuktha by the complainant-PW1.(Original) Signature of PW.1
Ex.P.3 Ex.P.3(A)	Form-II (complainant's Affidavit) submitted to Lokayuktha (Original copy) Signature of PW.1.
Ex.P 4	Quarrying Lease/License Deed, issued by Department of Mines and Geology, (FORM-E), to M/S. JSR Company, w.e.f.17/05/2013 with proceedings of D.C. Kolar. Dtd.05/03/2013 (xerox copies)
Ex.P.5 & Ex.P.6 Ex.P.5(A) & 6(A)	Reply from complainant/PW.1 submitted to Karnataka Lokayuktha, Bengaluru. (Original) Signatures of PW.1

2. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO :

DW1	Sri. K.M. Nanjunda Swamy, S/o Late
-----	------------------------------------

[Handwritten signature]
31/11/2021

Marimadaiah, 48 years, Sr. Geologist, Mysore, dtd.04/03/2022.
--

LIST OF DOCUMENTS MARKED ON BEHALF OF DGO:

Ex.D1	Application filed by lessee M/s JSR company filed on 05/04/2016 (FORM-R) (xerox copy)
Ex.D2	Acknowledgment issued by Mines Department, Kolar, dtd.05/04/2016 to M/s JSR Company. (xerox copy)
Ex.D3	Letter issued by Mines Department, Kolar, dtd. 22/04/2016 to M/s. JSR Company. (xerox copy)
Ex.D4	Letter issued by RFO Kolar, issuing NOC to grant lease to applicant/company, dtd.25/11/2016 with enclosures. (xerox copy)
Ex.D5	Letter addressed by DGO to Assistant Commissioner, Revenue Office, Kolar, dtd.22/04/2016. (xerox copy)
Ex.D.6	Letter dtd.24/08/2016 addressed by A.C. Revenue Department, Kolar, with joint inspection report dtd.20/08/2016 with enclosure (xerox copies)
Ex.D.7	Technical report submitted by Mines and Geology Department, Kolar, dtd.30/11/2016. (xerox copy)
Ex.D.8	Notice issued by Mines Department, Kolar dtd.20/12/2016 to M/S. JSR Constructions Pvt. Ltd. (xerox copy)

(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8
Karnataka Lokayukta,
Bengaluru.

Patil
31/11/20